Before Central Admn. Tribunal

For 16-4-86. G. P. Bvc.-(J)-293-75000-9-83.

District: Albad.

Stamp No.

Advocate Mr. Kalpesh Zaveri Office Note, if any,

Prays for int. heliet.

APPEAL No. 155 of 1986
APPLICATION

(Under Act) (Art. of the

Constitution of India

To be admitted to the File.

This day of 198

Assistant Registrar

)

Court's Order

NO interim relief. The a plicant-should serve notice en the approach That he should fill his reply to the main application within 30 days from The receipt of the notice. Along -with the notice, a copy of the application and a copy of mis order should be sont. The applicant is at liberty to move the Tribunal for fixing The date of hearing after the maller becomes ready.

B. C. hadgil

Spl. H. C. C. D., 46E.

0.A. No.140/86

- CORAM : (1) Hon'ble Mr. P.H. Trivedi(Vice Chairman)
 - (2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Mr. Kalpesh Zaveri learned counsel for the applicant states that the applicant has been reinstated in his original to be post and he is at present attending his job. According to him now there is no cause of any grievances, hence he should be permitted to withdraw the application. His request is considered. The application therefore stands disposed off as withdrawn with no order has to cost.

22-7-86

(P.M. JOSHI)

J.M

P.H. TRIVEDI

V.C.